

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-188/2016 in
OA-3857/2013**

New Delhi, this the 16th day of November, 2016.

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Harish Bajaj
S/o Mr. Shriram Bajaj
R/o A/54 (G.F.), Surya Nagar
Ghaziabad. Petitioner

(through Advocate : Sh. Ajesh Luthra)

Versus

1. Shri Kewal Kumar Sharma
Chief Secretary
GNCT of Delhi
5th Floor, Players Building
Delhi Secretariat
I.P.Estate, New Delhi.

2. Shri A. Anabarasu
Secretary (Service)
GNCT of Delhi
7th Level, B Wing, Delhi Secretariat
I.P.Estate, New Delhi. Respondents

(through Advocate : Sh. Vijay Pandita)

ORDER (ORAL)

Hon'ble Mr. Justice Permod Kohli

Compliance affidavit has been filed.

2. Sh. Ajesh Luthra, learned counsel for the applicant, submits that in view of the compliance affidavit filed on behalf of the respondents, he does not want to press this contempt petition. He, however, seeks liberty to make a representation in the event any claim remains unsettled. Prayer allowed.

3. In view of the above, contempt proceedings are dropped.

(Shekhar Agarwal)
Member (A)

(Justice Permod Kohli)
Chairman

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